IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-40/(ND)/2017

In the matter of:

Smt. Geeta Khanna

....PETITIONER

Vs.

Anil Rubbers Mills (P) Limited

SECTION:

Under Section 397/398

Order delivered on 04.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. K. Datta , Advocate

For the Respondent

٠.

ORDER

Learned Counsel for the parties are present.

In compliance with the order of this Tribunal dated 25.7.2017 in relation to the availability of pleadings as well as documents filed by both the parties before the erstwhile Company Law Board, presently, NCLT, parties to ascertain and file a compilation set and be ready for arguments by next date of hearing fixed on 26.10.2017. Further, marking of exhibits and pagination to be also done by the next hearing date by the parties.

List on 26.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 04.10.2017